

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4223
(To be answered on the 18th July 2019)

OPERATION OF FLIGHT FROM ORVAKAL AIRPORT

4223. DR. SANJEEV KUMAR SINGARI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- a) whether the Director General of Civil Aviation has granted permission to operate flights in and out of Orvakal Airport in Kurnool district of Andhra Pradesh and if so, the details thereof;
- (b) if not, the time by which the clearance is to be granted; and
- (c) whether the Government has any plans to schedule flights from Delhi to Kurnool and if so, the details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) and (b): Govt. of india had granted 'in-principle' approval to Govt. of Andhra Pradesh (GoAP) for construction of new greenfield airport at Orvakal in Kurnool district, Andhra pradesh. GoAP itself constructed the airport and the trial landing was completed in January, 2019. However, no schedule domestic airline has filed their plan to Directorate General of Civil Aviation (DGCA) for operating to/from Orvakal Airport.

(c): With repeal of Air Corporation Act in March 1994, the Indian domestic aviation has been totally deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. In this regard, Government has laid down route dispersal guidelines with a view to achieve better regulation of air transport services of different regions of the country. It is, however, up to airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of route dispersal guidelines issued by Government.
